

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-63/2000/147/A

From :- Smti. Kanchan Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,

✓ Smti. Anubha Das,
Principal Judge, Family Court,
Cachar, Silchar.

Dated Guwahati, the 11th January 2019.

Sub:- **Casual Leave, Restricted Holiday and Station leave permission.**

Ref:- Your letter No. FC/Sil/2019/4 dtd. 07.01.2019.

Madam,

With reference to the above, I am directed to inform you that, your prayer for Restricted Holiday on 17.01.2019 and Casual leave for 2 (two) days on 18.01.2019 and 19.01.2019 with station leave permission from the morning of 12.01.2019 till the morning of 21.01.2019, has been ~~rejected~~ granted.

The District and Sessions Judge, Cachar and in his absence the Judicial Officer who is in charge of the Court and Office of the District and Sessions Judge, Cachar, will remain in charge of your Court and office in your absence.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-63/2000/148/A, dated 11.1.19 Pd
Copy to for favour of information and necessary action

1. The District and Sessions Judge, Cachar, Silchar .

Sd/-

JT. REGISTRAR (VIGILANCE)